

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
SANDUR PELLETS PRIVATE LIMITED

1	NAME OF CORPORATE PERSON	SANDUR PELLETS PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE PERSON	07/05/2022
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	Roc Bangalore
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U27209KA2022PTC160941
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Satyalaya Door No. 266, Old (No.80) Behind Taluk Office, Ward No.1, Bellary, Sandur, Karnataka, India, 583119
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	27.03.2025
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR, AUTHORISATION FOR ASSIGNMENT (AFA) Validity	CS THIRUPAL GORIGE NO. 87, 2ND FLOOR, 21ST CROSS, 7TH MAIN, N S. PALYA, BTM 2ND STAGE, BANGALORE-560076, KARNATAKA, INDIA CELL +91 94483 84064, LL +080 79634233 EMAIL: GTHIRUPAL@GMAIL.COM IP REG. NO. IBBI/IPA-002/IP-N00016/2016-17/10030 AFA valid up to 30-06-2025.
8	LAST DATE FOR SUBMISSION OF CLAIMS	26.04.2025

Notice is hereby given that Sandur Pellets Private Limited has commenced voluntary liquidation on 27.03.2025.

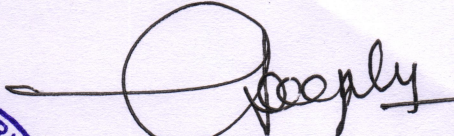
The stakeholders of Sandur Pellets Private Limited are hereby called upon to submit a proof of their claims, on or before 26.04.2025 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 27.03.2025
Place: Bangalore




Thirupal Gorige
Liquidator